F. No. J-14025/2012-CDMA Government of India Ministry of Communication & Information Technology Department of Telecommunications (WPC Wing)

V_{To,}

Dated, the 30th December, 2015

The Secretary,
Telecom Regulatory Authority of India,
MTNL Door Sanchar Bhawan,
Jawahar Lal Nehru Marg,
New Delhi-110002

Subject: TRAI Recommendation on charging for liberalisation of administratively allocated spectrum.

Reference: (i) TRAI's recommendations dated 12.05.2012 on 'Auction of Spectrum'.

- (ii) TRAI's recommendations dated 09.09.2013 on 'Valuation and Reserve price of Spectrum'.
- (iii) Relevant clauses on liberalisation of 800/ 1800 MHz spectrum contained in various Notice Inviting Applications (NIAs) dated 28.09.2012 and onwards.
- (iv) National Telecom Policy, 2012
- (v) Liberalisation Guidelines, dated 05.11.2015

Sir,

Attention is invited to the enclosed Guidelines, dated 05.11.2015 (copy enclosed) on liberalisation of administratively held spectrum in 800/ 1800 MHz band, issued by DoT, based upon the relevant provisions contained in the documents mentioned under 'Reference' above.

- 2. The charging principle in the above Guidelines, dated 05.11.2015 is based upon the latest auction determined price in a band and service area. If the latest auction determined price is more than one year old, then the applicable market price will be arrived at after indexing the last auction determined price at the rate of SBI PLR. Further, the Guidelines, vide. Para-16, mentions that "Guidelines shall not be applicable for liberalisation of a frequency band in a service area where auction determined price is not available for that band."
- 3. The Government approved the Reserve Prices for auction of spectrum in 800 MHz in all 22 service areas. However, due to non-availability of spectrum in this band no spectrum was included in auction of March, 2015 in Rajasthan and Kerala. In case of Karnataka and Tamilnadu service areas no bids were received in spite of being put on auction.

- 3.1 In the service areas of **Karnataka and Tamilnadu**, as stated, the spectrum in 800 MHz band was put on sale during March, 2015 auction, but it did not get sold; therefore the latest market determined price could not be achieved for the same. However, the auction determined price of March, 2013 and the Government approved Reserve Price contained in the NIA, dated 09.01.2015 are available for these service areas. The Reserve Prices mentioned in the NIA, dated 09.01.2015 for both of these service areas are **higher** than the auction determined prices of March, 2013 (Table comparing various prices is enclosed at **ANNEXURE-I** may kindly be referred to).
- 3.2 In Kerala and Rajasthan LSAs, no spectrum in 800 MHz band was put on sale in March, 2015 auction due to its non-availability; therefore the latest auction determined price is not available for these LSAs. The auction determined price of March, 2013 is available for Kerala LSA but auction determined price is not available for Rajasthan LSA at all. However, the Government approved Reserve Price of March, 2015 auction is available in respect of these two service areas, which was not put in the NIA.
- 3.3 Similarly, in respect of **1800 MHz** band in **Bihar** LSA, no bid was received in March, 2015 auction. However, the Reserve Price of March, 2015 is **higher** than the February, 2014 auction determined price.
- 4. It may be relevant to mention here that, Reserve Price of 800 MHz band in March, 2013 auction was reduced by 50% of Reserve Price of 800MHz in November 2012 auction due to non-availability of contiguous spectrum as one of the reasons. It may also be relevant to mention that Clause 3.10 of NIA, dated 09.01.2015 provides that the differential of the latest auction determined price with that of March, 2013 price, is required to be paid to make the 800 MHz spectrum of March, 2013 contiguous. Further, the constraints/restrictions of the spectrum sold in 2013 auction has also been mentioned in para-8, of the Spectrum Trading Guidelines, dated 12-10-2015 and in Para-8(i) of Spectrum Sharing Guidelines, dated 24-09-2015.
- 5. It is also to be mentioned that there may be service areas, where no spectrum is available for next auction e.g. in **Kerala** LSA in 800 MHz band, there is no possibility of any auction being held till 2020-21 i.e. till expiry of an existing TSP's License and therefore no auction determined price being available till then. In some cases, only one block (e.g. in Tamilnadu and Karnataka LSAs) is available for auction in 800 MHz band as on date; and more spectrum may not be available till expiry of an existing TSP's license i.e. till 2021. The list containing the validity period of licenses is attached as **ANNEXURE-II**.
- 6. Further, it may also be necessary to decide the 'reference date' to count the one year period for indexing the last auction determined price wherever applicable as well as the date from which the SBI PLR shall be applied for indexing.

- 7. In view of above, TRAI is requested to furnish its recommendations on charging for liberalisation of administratively allotted spectrum in the following situations:
- (a) Where the spectrum was put to sale in the latest auction but remained unsold at Government approved Reserve Price.
- (b) Where the spectrum was **not** put to auction due to non availability in the latest auction. In this case two situations may emerge i.e. (i) Government approved Reserve Price of the latest auction is available but not notified in the NIA; (ii) **No** Government approved Reserve Price of the latest auction is available.
- (c) The 'reference date' to count the one year period for indexing the last auction determined price/ Applicable Price (as may be recommended), wherever applicable, as well as the date from which the SBI PLR shall be applied for indexing.
- (d) Any other issues that may be incidental to the above.

An early response in this regard is solicited.

Yours faithfully,

(R.B. Prasad) Joint Wireless Adviser Ph. (off) -011-23372183

Encls: (i) ANNEXURE-I, Table comparing various prices.

- (ii) ANNEXURE-II, List containing the validity period of licensees.
- (iii) Liberalisation Guidelines dated 05.11.2015

1 Andhra Pradesh 2 Assam 3 Bihar 4 Delhi 5 Gujarat 6 Haryana 7 H.P. 8 J & K 9 Karnataka 10 Kerala 11 Kolkata 11 Mumbai 15 North East 16 Orissa 17 Punjab 18 Rajasthan 19 T.N. 20 U.P. (E) 21 U.P. (W) 22 W.B. Total	
offered for sale (MHz) 2.50 5.00 5.00 5.00 5.00 5.00 5.00 5.0	Spectrum
price (Rs. Crores) per MHz 298.39 9.02 44.21 720.78 233.83 48.38 8.09 6.58 343.33 67.91 118.27 56.14 273.33 705.59 9.19 21.08 69.98 69.98 69.76 318.34 79.22 111.70 26.87 3640	181
Winning price (Rs. Crores)	Nov-12
Spectrum S, Sold fa (MHz) (MHz	
Spectrum R offered for sale (MHz) pe 2.50 5.00 5.00 5.00 5.00 5.00 5.00 5.00	800 N
Reserve William Reserve Price (Rs. price (Rs	800 MHz Band Mar-13
Winning Spects (Crores) Sold (Crores) Sold (MHz) (MHz) Per MHz (MHz) (MH	
Vum Spe Put Auc (MH Au	
um Rese Price n MHz Crore 5 5 7,5 7,5 7,5 7,5 7,5 7,5 7,5 7,5 7,5	
13 8 9 9 8 8 8 9 9 8 9 9 8 9 9 9 9 9 9 9	
## With Freshold	
Spectrum Spectrum ct to Allocated ve in MHz 8.97 3.75 3.63 10 1 2.5 1 2.5 0 Not sold 0 1.25 1 2.5 1 2.5 0 Not sold 0 3.75 0 Not sold 1 2.5 1 1.25 1 1.25 1 1.25 1 1.25	

19.00	0.00		24.60	21.00				20.67	70.07		
94.95 10.50 95		1.95		62.00					20.53	22 W B	
64.00 5.03 97		64.00		61.00					85.00	21 [] P (W)	
208.00 -15.06 225		08.00		208.00				1	744.67	20 11 B (E)	
26.00 60	26.00	26.00		26.00		0.00	37.56	0.00	200.00	10 T N	
54.00 0.33 71	Ž	54.00		54.00				53.82	70.07	18 Rajacthan	
16.00 -1.33 23		16.00		16.00				T0.22	77.0T	17 Puniah	
7.00 -1.02 11		7.00		7.00				7.07	10.1	16 Orises	
		72.00		207.00		0.00	379.93	0.00	542.76	14 Mumbai	
		90.35		173.00				210.25	210.25	13 Maharasht	8.
16.69		50.40		43.00				43.19	43.19	12 M.P.	
-19.76		73.00		73.00				90.98	90.98	11 Kolkata	
-0 46		52.00		52.00				52.24	52.24	10 Kerala	
		155.00		155.00		0.00	184.87	0.00	264.10	9 Karnataka	
20.46		6.10		5.00				5.06	5.06	S J & K	
-3.60		6.00		6.00				6.22	6.22	/ H.P.	
-27.45		27.00		27.00				37.22	37.22	6 Haryana	
237.80 32.21 238		237.80		143.00				179.87	179.87	5 Gujarat	
		364.00		219.00		0.00	388.11	0.00	554.45		
		43.10		37.00				37.14	34.01	3 Bihar	
420 47		36.10		7.00				6.94	6.94		
163.00 -28.98 169		163.00		163.00				229.53	229.53	1 Andhra Pra	
per MHz				per MHz			perivinz		bei ivii iz		
	7HZ	1Hz	per N		v 10	per MHz	Crores)	per MHZ			
last AP price (Rs.		(8	Crores)	price (Rs.	last AP	Crores)	price (Rs.	Crores)			e e
		(Rs.	price (Rs	Reserve	of AP over	price (Rs.	Reserve	price (Rs.		Alfea	
% increase		ng	Winni	Govt Fixed Winning	% increase	Winning	Govt Fixed Winning	Winning	ed	ce	S.NO.
2015 Auction			on	2014 Auction		on	2013 Auction	n	2012 Auction		2
				Band	1800 MHz Band						

1 2		Service Area	Licer	p of Date of Licence
. 2	Aditya Birla Telecom Ltd.	Bihar	UA	S 6-Dec-2006
	Aircel Cellular Limited	Chennai	CMT	S 29-Nov-1994
3	Aircel Ltd.	Tamilnadu	CMT	
4	Aircel Ltd.	Andhra Pradesh	UAS	
5	Aircel Ltd.	Delhi	UAS	
6	Aircel Ltd.	Gujarat	UAS	
7	Aircel Ltd.	Karnataka	UAS	
8	Aircel Ltd.	Maharashtra	UAS	
9	Aircel Ltd.	Rajasthan	UAS	
	Aircel Ltd.	Mumbai	UAS	
	Bharat Sanchar Nigam Ltd.	Andhra Pradesh	CMTS	
	Bharat Sanchar Nigam Ltd.	Assam	CMTS	
	Bharat Sanchar Nigam Ltd.	Bihar	CMTS	
	Bharat Sanchar Nigam Ltd.	Gujarat	CMTS	
	Bharat Sanchar Nigam Ltd.	Haryana	CMTS	
	Bharat Sanchar Nigam Ltd.	Himachal Pradesh	CMTS	
	Bharat Sanchar Nigam Ltd.	Jammu & Kashmir	CMTS	
	Bharat Sanchar Nigam Ltd.	Karnataka	CMTS	
	Bharat Sanchar Nigam Ltd.	Kerala	CMTS	
	Bharat Sanchar Nigam Ltd.	Kolkata	CMTS	
	Bharat Sanchar Nigam Ltd.	Madhya Pradesh	CMTS	
	Bharat Sanchar Nigam Ltd.	Maharashtra	CMTS	
	Sharat Sanchar Nigam Ltd.	North East	CMTS	29-Feb-2000
	Bharat Sanchar Nigam Ltd.	Orissa	CMTS	29-Feb-2000
	Bharat Sanchar Nigam Ltd.	Punjab	CMTS	29-Feb-2000
	Bharat Sanchar Nigam Ltd.	Rajasthan	CMTS	29-Feb-2000
	Bharat Sanchar Nigam Ltd.	Chennai (Mergerd with Tamilnadu)		29-Feb=2000
	Bharat Sanchar Nigam Ltd.	Tamilnadu (excluding Chennai Service Area)	CMTS	29-Feb-2000
28 B	harat Sanchar Nigam Ltd.	Uttar Pradesh (East)	CMTS	29-Feb-2000
29 BI	harat Sanchar Nigam Ltd.	Uttar Pradesh (West)	CMTS	29-Feb-2000
30 BI	harat Sanchar Nigam Ltd.	West Bengal	CMTS	29-Feb-2000
31 BI	harti Airtel Limited	Delhi	UAS	29-Nov-1994
32 BH	harti Airtel Limited	Kolkata	UAS .	29-Nov-1994
3 Br	harti Airtel Limited	Andhra Pradesh	UAS	12-Dec-1995
4 Br	narti Airtel Limited	Himachal Pradesh	UAS	12-Dec-1995
5 Bh	narti Airtel Limited	Punjab	UAS	12-Dec-1995
6 Bh	narti Airtel Limited	Karnataka	UAS	15-Feb-1996
7 Bh	narti Airtel Limited	Gujarat	UAS	28-Sep-2001
	narti Airtel Limited	Haryana .	UAS	28-Sep-2001
	arti Airtel Limited	Kerala	UAS	28-Sep-2001
Bh		Madhya Pradesh	UAS	28-Sep-2001
	arti Airtel Limited	Maharashtra	UAS	28-Sep-2001

			2 2		*
		* * *	Tamilnadu		
	43	Bharti Airtel Limited	(including Chenna	i U	AS 28-Sep-2001
		The second section and the second sec	Service Area)		
	44	Bharti Airtel Limited	Uttar Pradesh (We	est) UA	AS 28-Sep-2001
	45	Bharti Airtel Limited	Bihar	UA	AS 10-Feb-2004
	46		Jammu & Kashmir		
	47		Orissa	UA	
	48		Uttar Pradesh (Eas		
ł	49		West Bengal	UA	
ŀ	50		Assam	UA	
1	51	Bharti Hexacom Ltd.	North East	CM	
+	52	Bharti Hexacom Ltd.	Rajasthan	UA	
-	53	BSNL(L.No.10-32000-BS.II Dt 29.09.2000)	All India	Bas	
-	54	Dishnet Wireless Ltd.	Assam	UA.	
-	55	Dishnet Wireless Ltd.	Bihar	UAS	
+	56	Dishnet Wireless Ltd.	Himachal Pradesh		
-	57	Dishnet Wireless Ltd. Dishnet Wireless Ltd.		UAS	
-	58		Jammu & Kashmir	UAS	
-	59	Dishnet Wireless Ltd.	North East	UAS	
-	-	Dishnet Wireless Ltd.	Orissa	UAS	
	60	Dishnet Wireless Ltd.	West Bengal	UAS	
-	61	Dishnet Wireless Ltd.	Haryana	UAS	
	62	Dishnet Wireless Ltd.	Kerala	UAS	
-	63	Dishnet Wireless Ltd.	Kolkata	UAS	
_	64	Dishnet Wireless Ltd.	Madhya Pradesh	UAS	-
_	65	Dishnet Wireless Ltd.	Punjab	UAS	
_	66	Dishnet Wireless Ltd.	Uttar Pradesh (East)	UAS	14-Dec-2006
	67	Dishnet Wireless Ltd.	Uttar Pradesh (West)	UAS	14-Dec-2006
	68	HFCL Infotel Ltd.	Punjab	UAS	30-Sep-1997
	69	Idea Cellular Ltd.	Gujarat	CMTS	12-Dec-1995
	70	Idea Cellular Ltd.	Haryana	CMTS	12-Dec-1995
	71	Idea Cellular Ltd.	Kerala	CMTS	12-Dec-1995
	72	ldea Cellular Ltd.	Madhya Pradesh	CMTS	12-Dec-1995
	73.	Idea Cellular Ltd.	Maharashtra	CMTS	12-Dec-1995
	74	ldea Cellular Ltd.	Uttar Pradesh (West)	CMTS	12-Dec-1995
	75	Idea Cellular Ltd.	Andhra Pradesh	CMTS	19-Dec-1995
==	76	Idea Cellular Ltd.	Delhi	CMTS	5-Oct-2001
	77	Idea Cellular Ltd.	Himachal Pradesh	CMTS	5-Oct-2001
	78	Idea Cellular Ltd.	Rajasthan	CMTS	5-Oct-2001
	79	Idea Cellular Ltd.	Uttar Pradesh (East)	CMTS	5-Oct-2001
-	80	Idea Cellular Ltd.	Mumbai	UAS	5-Dec-2006
-	81	Loop Mobile (India) Ltd.	Mumbai	CMTS	29-Nov-1994
-	82	Mahanagar Telephone Nigam Ltd.	Delhi	CMTS	10-Oct-1997
-	83	Mahanagar Telephone Nigam Ltd.	Mumbai	CMTS	10-Oct-1997
	84	MTNL(Lno.1-101/85-MTC/PHB Dt 27.03.1986)	Delhi & Mumbai	Basic	27-Mar-1986
5	35	Reliance Communications Ltd.	Gujarat	UAS	30-Sep-1997
_	-	Reliance Communications Ltd.	Andhra Pradesh	UAS	20-Jul-2001
-	-	Reliance Communications Ltd.	Bihar	UAS	20-Jul-2001
_		Reliance Communications Ltd.	Delhi	UAS	20-Jul-2001
_		Reliance Communications Ltd.	Haryana	UAS	20-Jul-2001
0		Nonunce Communications Etc.	riaryunu	UNU	20-001-2001

90	Reliance Communications Ltd.	Himachal Prades	h U/	AS 20-Jul-200
91	Reliance Communications Ltd.	Karnataka	UA	S 20-Jul-200
92	Reliance Communications Ltd.	Kerala	UA	S 20-Jul-200
93	Reliance Communications Ltd.	Kolkata	UA	
94	Reliance Communications Ltd.	Madhya Pradesh	UA	
95	Reliance Communications Ltd.	Maharashtra	UA	
9.6	Reliance Communications Ltd.	Mumbai	UA	
97	Reliance Communications Ltd.	Orissa	UA	
98	Reliance Communications Ltd.	Punjab	UA	
99	Reliance Communications Ltd.	Rajasthan	UA	
100	Reliance Communications Ltd.	Uttar Pradesh (Eas		7
101	Reliance Communications Ltd.	Uttar Pradesh (We		
102	Reliance Communications Ltd.	West Bengal	UAS	S 20-Jul-2001
102	Reliance Communications Etc.	Tamilnadu	UAC	20-301-2001
103	Reliance Communications Ltd.	(including Chennai Service Area)	UAS	26-Sep-2001
104	Reliance Communications Ltd.	Jammu & Kashmir	UAS	
105	Reliance Telecom Ltd.	Assam	UAS	
106	Reliance Telecom Ltd.	Bihar	UAS	12-Dec-1995
107	Reliance Telecom Ltd.	Himachal Pradesh	UAS	12-Dec-1995
108	Reliance Telecom Ltd.	Madhya Pradesh	UAS	12-Dec-1995
109	Reliance Telecom Ltd.	North East	UAS	12-Dec-1995
110	Reliance Telecom Ltd.	Orissa	UAS	12-Dec-1995
111	Reliance Telecom Ltd.	West Bengal	UAS	12-Dec-1995
112	Reliance Telecom Ltd.	Kolkata	UAS	27-Sep-2001
113	Sistema Shyam TeleServices Ltd.	Rajasthan	UAS	4-Mar-1998
114	Spice Communications Ltd.	Karnataka	UAS	9-Apr-1996
115	Spice Communications Ltd.	Punjab	UAS	9-Apr-1996
116	Tata Teleservices (Maharashtra) Ltd.	Maharashtra	UAS	30-Sep-1997
117	Tata Teleservices (Maharashtra) Ltd.	Mumbai	UAS	30-Sep-1997
118	Tata Teleservices Ltd.	Andhra Pradesh	UAS	30-Sep-1997
119	Tata Teleservices Ltd.	Delhi	UAS	31-Aug-2001
120	Tata Teleservices Ltd.	Gujarat	UAS	31-Aug-2001
121	Tata Teleservices Ltd.	Karnataka	UAS	31-Aug-2001
122	Tata Teleservices Ltd.	Tamilnadu (including Chennai Service Area)	UAS	31-Aug-2001
23	Tata Teleservices Ltd.	- Bihar -	UAS	- 30-Jan-2004
24	Tata Teleservices Ltd.	Haryana	UAS	30-Jan-2004
	Tata Teleservices Ltd.	Himachal Pradesh	UAS	30-Jan-2004
-	Tata Teleservices Ltd.	Kerala	UAS	30-Jan-2004
	Tata Teleservices Ltd.	Kolkata	UAS	30-Jan-2004
	Tata Teleservices Ltd.	Orissa	UAS	30-Jan-2004
	Tata Teleservices Ltd.	Punjab	UAS	30-Jan-2004
	Tata Teleservices Ltd.	Rajasthan	UAS	30-Jan-2004
	Tata Teleservices Ltd.	Uttar Pradesh (East)	UAS	30-Jan-2004
	Fata Teleservices Ltd.	Uttar Pradesh (West)	UAS	30-Jan-2004
33 7	Tata Teleservices Ltd.	West Bengal	UAS	30-Jan-2004
	ata Teleservices Ltd.	Madhya Pradesh	UAS	12-Feb-2004
	/ideocon Telecommunications Limited	Haryana	UL(AS)	4-Mar-2013
	/ideocon Telecommunications Limited	Uttar Pradesh (East)	UL(AS)	4-Mar-2013

					39
	137	Videocon Telecommunications Limited	Uttar Pradesh (West)	UL(AS)	4-Mar-2013
	138	Videocon Telecommunications Limited	Bihar	UL(AS)	4-Mar-2013
	139	Videocon Telecommunications Limited	Gujarat	UL(AS)	4-Mar-2013
	. 140	Videocon Telecommunications Limited	Madhya Pradesh	UL(AS)	4-Mar-2013
	141	Vodafone Essar Cellular Ltd.	Kerala	UAS	12-Dec-1995
	142	Vodafone Essar Cellular Ltd.	Tamilnadu (excluding Chennai Service Area)	UAS	12-Dec-1995
	143	Vodafone Essar Cellular Ltd.	Maharashtra	UAS	19-Dec-1995
	144	Vodafone Essar Digilink Ltd.	Haryana	UAS	12-Dec-1995
	145	Vodafone Essar Digilink Ltd.	Rajasthan	UAS	12-Dec-1995
	146	Vodafone Essar Digilink Ltd.	Uttar Pradesh (East)	UAS	12-Dec-1995
	147	Vodafone Essar East Ltd.	Kolkata	UAS	30-Nov-1994
	148	Vodafone Essar Gujarat Ltd.	Gujarat	UAS	19-Dec-1995
	149	Vodafone Essar Ltd.	Mumbai	UAS	29-Nov-1994
	150	Vodafone Essar Mobile Services Ltd.	Delhi	UAS	30-Nov-1994
	151	Vodafone Essar South Ltd.	Chennai	UAS	26-Sep-2001
	152	Vodafone Essar South Ltd.	Karnataka	UAS	26-Sep-2001
	153	Vodafone Essar South Ltd.	Andhra Pradesh	UAS	29-Sep-2001
L	154	Vodafone Essar South Ltd.	Punjab	UAS	5-Oct-2001
	155	Vodafone Essar South Ltd.	Uttar Pradesh (West)	UAS	13-Feb-2004
	156	Vodafone Essar South Ltd.	West Bengal	UAS	23-Mar-2004
	157	Vodafone Essar Spacetel Ltd.	Assam	UAS	5-Dec-2006
	158	Vodafone Essar Spacetel Ltd.	Bihar	UAS	5-Dec-2006
	159	Vodafone Essar Spacetel Ltd.	Himachal Pradesh	UAS	5-Dec-2006
	160	Vodafone Essar Spacetel Ltd.	Jammu & Kashmir	UAS	5-Dec-2006
	161	Vodafone Essar Spacetel Ltd.	North East	UAS	5-Dec-2006
	162	Vodafone Essar Spacetel Ltd.	Orissa	UAS	5-Dec-2006
	163	Vodafone Essar Spacetel Ltd.	Madhya Pradesh	UAS	20-Mar-2007

Summary	of Licences
Basic	2
CMTS	37
UAS	118
UL(AS)	6
Total	163

List of Unified Liceses CLICK HERE.



No. J-14025/212/2015-CDMA

Government of India Ministry of Communication & Information Technology Department of Telecommunication

Wireless Planning and Coordination Wing Sanchar Bhawan, New Delhi

Dated: 05th November, 2015

Guidelines for Liberalisation of Administratively allotted Spectrum in 800 MHz and 1800 MHz frequency bands.

In accordance with the Clause 42.10 of UL amendment dated 05.11.2015, Clause 43.11 of UASL amendment dated 05.11.2015 and Clause 46.7 of CMTS amendment dated 05.11.2015 as well as the various provisions for liberalisation of spectrum in 800 MHz and 1800MHz frequency bands contained in Notice Inviting Applications (NIAs), relating to auction of spectrum held since 2012 onwards, the competent authority hereby, lays down the following terms, conditions and charging criterion in this regard:

- 1. Existing CMTS/UAS/UL with access service authorization licensees may liberalise their entire administratively allotted spectrum holding in 800MHz and 1800MHz band in a Service Area for the balance validity period of right to use spectrum.
- 2. Administratively allotted spectrum in 800 MHz and 1800 MHz bands refers to the spectrum allotted prior to auction of right to use spectrum in November 2012.
- 3. Liberalisation of spectrum in 800MHz and 1800MHz frequency bands will be considered only after a written request for liberalising the entire spectrum, pertaining to a frequency band and LSA, accompanied by a non-refundable processing fee amounting to Rs 50, 000/- per service area in the form of a DD/ Pay Order drawn in favour of PAO (HQ), DoT, New Delhi is received by WPC Wing, DoT from a Telecom Service Provider.
- 4. After the in-principle approval of the competent authority that the liberalisation of administratively allotted spectrum of the TSP is permitted subject to receipt of necessary payment in this regard, a Demand note to the concerned TSP indicating the total amount payable and due date of payment and terms of payment will be issued by Department.
- 5. The spectrum will be required to be liberalised for the balance validity period of right to use the same after payment of auction determined price prorated for the balance validity period.
- 6. The entry fee paid will be pro-rated for the balance validity period of the right to use spectrum and will be deducted from the total amount to be paid by the TSP for liberalising the spectrum.
- 7. In case more than one set of auction determined prices are available, the latest auction determined prices for the respective frequency band as available at the time of calculation of charges/ amount payable for liberalisation of spectrum, would be applied.
- 8. If the auction determined price is more than one year old then the prevailing market rates would be determined by indexing the last auction price at the rate of SBI PLR.

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- 9. The date for calculation of the total amount due for liberalisation will be the thirtieth day from the date of issue of Demand note and the same will be taken as the Effective Date of liberalisation.
- 10. Payment of One Time Spectrum Charges (OTSC) by the TSPs will continue to be governed by this Ministry's Order P-11014/19/2008-PP (Pt.I) dated 28th December 2012 & dated 15th March 2013. In case the spectrum gets liberalised, the OTSC will be charged up to the date for calculation of charges for liberalising the spectrum and the same has to be paid by the licensee. However, if such demand is pending due to judicial intervention barring any coercive action, a bank guarantee equal to this amount shall be submitted pending final outcome of judicial process.
- 11. Payment will be required to be made within (30) thirty days from the date of issue of Demand note, failing which the Demand note will be deemed to have expired and the TSP will be required to make a fresh request for liberalisation of his administratively held spectrum, if he so desires.
- 12. A revised frequency allotment will be issued by WPC Wing, DoT after receipt of necessary payment.
- 13. After getting the spectrum liberalised, the TSPs may combine the same with the spectrum acquired by them in the same band through auctions/ trading.
- 14. SUC will be required to be paid for the liberalised spectrum as prescribed by the Government from time to time.
- 15. Notwithstanding above, the liberalized spectrum will be governed by all the relevant conditions laid down in respective NIAs issued from time to time and the relevant service license i.e. CMTS/ UAS/ UL and their amendments.
- 16. The above guidelines shall not be applicable for liberalisation of a frequency band in a service area where auction determined price is not available for that band.

(Bhagirath)

Deputy Wireless Advisor to the Govt. of India

Copy to:

- 1. All concerned
- 2.- Wireless Finance Division, DoT
- 3. Director, Wireless Monitoring Organisation.
- 4. DDG (AS-I), DoT
- 5. Director, IT, DoT for uploading on DoT website
- 6. Sr. DWA (ASMS) for uploading on WPC Wing website

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